

(2021) 08 KL CK 0167

In the High Court Of Kerala

Case No : Writ Petition (C) No. 17074 Of 2021

Thomas Mathew

APPELLANT

Vs

State Of Kerala,

RESPONDENT

Date of Decision : 24-08-2021

Acts Referred:

Citation : (2021) 08 KL CK 0167

Hon'ble Judges : Raja Vijayaraghavan V, J

Bench : Single Bench

Advocate : T.S.Athira, Nisha Bose

Final Decision : Disposed Of

Judgement

Raja Vijayaraghavan V, J

1. This writ petition is filed seeking a direction to the 1st respondent to consider Exhibit-P13 request and hear the petitioner as well while conducting

the hearing scheduled as per Exhibit-P12.

2. By order dated 17.08.2021, this Court had directed the 1st respondent to grant an opportunity of being heard to the petitioner.

3. When the matter was taken up, Smt. Athira T.S., the learned counsel submitted that opportunity as ordered by this Court was granted and in that

view of the matter, no further orders are required to be passed in this writ petition.

In view of the above submission, this writ petition is closed.